

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 301
(IB)-917(ND)2019
New IA-3183/2024

IN THE MATTER OF:

M/s. Ved Contracts Pvt. Ltd.

... Applicant/Petitioner

Versus

M/s. RG Infra Build Pvt. Ltd.

... Respondent

Under Section: 9 of IBC (Liq)

Order delivered on 03.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Liquidator : Adv. Mohit Nandwani

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3183/2024: For the reasons stated therein, **the IA is allowed** and the period of liquidation process is extended for six months from 31.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)